

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :

PETITION NUMBER : TCP/203/2016

NAME OF THE PETITIONER(S) : G. Palanisamy & another

NAME OF THE RESPONDENT(S) : M/s P.M.P. Lungi Private Limited & 8 others

UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
(1)	P. H. Arvindh Pandian Sr. Counsel for Cibi Vishnu T.v.P. Sai Vihari	Counsel Mr Petitioner	T.v.P. Sai Vihari

(2). S. AMBAL VANNAN.

counsel for R-9.

S. Ambal Vannan

ORDER

Counsel for petitioner present and files a memo today suggesting some names of Chartered Accountants, the copy of which is provided to the other side. Counsel for respondents present and he has already filed a memo suggesting few names of Chartered Accountants. The matter is posted for order for appointment of the Chartered Accountant. Both the parties are directed to come to the consensus for choosing any one of the names suggested by the parties for appointment of the Chartered Accountant. Counsel for Respondent during the last hearing prayed time to seek instructions from the client in relation to the appointment of the administrator. But today, he has stated that his client is not inclined to get administrator appointed and the matter may be heard and decided on merits. The matter is posted for arguments in relation to the appointment of the Administrator. Put up on **15.12.2016 at 10.30 A.M.**

(Ch Mohd Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)